

could not be held because certain amendments had to be made in the All India Services (Joint Cadre) Rules, 1972, to enable division of vacancies to be filled by promotion of members of the State Police Service Officers of the constituent States of the Joint Cadre, and to provide for the preparation of separate select lists for them. Further, an amendment to the Indian Police Service (Appointments by Promotion) Regulations, 1955 had also to be made to enable preparation of the maximum permissible size of the select list even in cases where the number of eligible officers to be considered for inclusion in the select list was less than 5 times the size of the select list. These amendments have since been carried out and the U.P.S.C. are in the process of fixing a date for holding the next Selection Committee meeting.

It is not correct that as a result of the delay in holding the Selection Committee meeting, all posts of Superintendent of Police in Manipur are manned by State Police Service Officers.

**Vacation of premises of widows/destitutes by D.M.C.**

\*73. SHRI SWAMI DINESH  
CHANDRA: SHRI SYED NIZAM-  
UD-DIN : SHRI GANESH LAL  
MALI : SHRI KISHAN LAL  
SHARMA : SHRI SAT PAUL  
MITTAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases where premises taken on lease from widows/destitutes by the D.M. Corporation have been vacated by the Corporation;

(b) the number of such cases which are still pending with the Delhi Municipal Corporation; and

(c) what are the reasons for delay in taking action in such cases and by when all cases are likely to be settled.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI OM MEHTA) : (a) to (c) From time to time, there have been cases where the premises taken on rent by the Municipal Corporation of Delhi have been vacated. However, the Delhi Municipal Cor-

poration do not find it possible to indicate the exact number of such cases, as they keep on weeding out records from time to time.

One case, in which a widow had requested for vacation of her premises in Basfi Harphool Singh, where a School is being run by the Municipal Corporation of Delhi, remained under consideration for some time. The Municipal Corporation of Delhi have explored the possibilities of shifting the school to some other side but have not found any suitable accommodation. The Municipal Corporation of Delhi have stated that it is not possible for them to vacate the aforesaid premises at this stage in the public interest.

Another case pertaining to vacation of premises owned by a widow in Bhagirath Palace is *sub-judice*. About a fortnight ago a request was received from another widow for vacation of her premises in Shahdara. The matter is being looked into by the Municipal Corporation of Delhi.

**Exemption from consulting the U.P.S.C. in the matter of recruitment and service conditions of Government Employees**

"74. SHRI SYED NIZAM-UD-DIN :  
SHRI GIAN CHAND TOTU :  
SHRI GANESH LAL MALI :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have issued any directive in the light of the recommendations made by the U.P.S.C. in their 23rd and 25th Reports, to the various Ministries and Departments to seek exemptions from the requirement of consulting the U.P.S.C. in the matter of recruitment and service conditions of Government employees as provided in article 320(3) of the Constitution in exceptional cases only; and

(b) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) and (b) Each proposal for exclusion of posts/services from the purview of the Union Public Service Commission made by various Ministries/ Departments is carefully examined